

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 4th day of August 2000.

Original Application no. 1094 of 1999

Hon'ble Mr. M.P. Singh, Member-A

1. Smt. Vimla Devi, Widow of late Purusottam Singh
R/o 65/85, Moti Mahal, Kanpur.
2. Jagdadhar Singh, S/o late P. Singh,
R/o 65/85, Moti Mahal, Kanpur.

... Applicants.

C/As. Sri R. Verma

Versus

1. Union of India through the Secretary,
Ministry of Defence,
New Delhi.
2. The Additional Director General,
Ordnance Factory Board, Ordnance
Equipment Factory, Headquarters,
G.T. Road, Kanpur.
3. The General Manager,
Ordnance Equipment Factory,
Kanpur.

... Respondents.

C/Rs. Sri Amit Sthalakar

...2/-

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O R D E R

Hon'ble Mr. M.P. Singh, Member-A.

By filing this OA the applicantshave sought direction to quash the impugned order dated 9.9.98 passed by respondent no. 2 rejecting his representation dated 27.7.98. He has sought further direction to respondent no. 2/reconsider the matter in the light of the averments made in the OA and to appoint applicant no. 2 on compassionate ground.

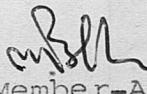
2. The case of the applicant as stated by him is that the husband of the applicant no. 1 had been working as Foreman with ticket no. 2004⁶ at the Ordnance Equipment Factory, Kanpur. Applicant no. 2 is the 4th son of the aforesaid Late Purusottam Singh and the applicant no. 1 is legally wedded wife of late P. Singh. After the death of late P. Singh, applicant no. 1 made a request for appointment of applicant no. 2 on compassionate ground. The request of the applicant has been considered by the respondents and the same has been rejected vide order dated 9.9.98 (annexure A-1) on the ground that one of the sons of late P. Singh is employed as Junior Engineer, and applicant no. 1 is getting Rs. 1200/- per month as family pension. The family is having its own house and all the sons of late P. Singh are married.



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3. According to the instructions contained in the letter dated 30.06.1987 by Ministry of Personnel, Public Garivance and Pension relating to the scheme of Compassionate appointment, even where there is an earning member in the family, a son/daughter/near relative of the deceased Govt. servant leaving his family, in distress may be considered for appointment with the prior approval of the Secretary of the Department concerned who, before approving the appointment will satisfy himself that the grant of concession is justified having regard to the number of dependents, the assets and liabilities left by the deceased Govt. servant, the income of the earning member as also his liabilities including the fact that the earning member is residing with the family of the deceased Govt. servant and whether he should not be a source of support to the other members of the family.

4. Keeping in view this policy of the Govt., respondents are required to be directed to re-consider the request of the applicant no. 2 for appointment on compassionate ground. Accordingly, respondents are directed to consider the representation of the applicant, if he so furnished, within a period of one month from the date of receipt of copy of this order. Respondents shall decide the representation, thereafter, within 2 months by issuing reasoned, detailed and speaking order. There shall be no order as to costs.


Member-A